

Serial No. of Order	Date of Order	Order with Signature
7	30.3.90	<p>None appears for the applicant on repeated calls.</p> <p>For the Respondents Mr.R.C.Rath, learned Standing Counsel (Railways) is present. Since a question of limitation is involved we propose to take up that question on merits.</p> <p>Heard Mr.Rath. The applicant has prayed for a direction to reappoint him as a Fireman Grade II, a post which he was holding previously as alleged by him. The applicant really challenges the order passed by the Railway Administration in March, 1980, which was given effect to from 1.4.1980. The application was filed in May, 1988 after i.e. <math>2\frac{1}{2}</math> years/this Tribunal came into being. Since the order complained of is beyond the period of three years preceding the constitution of this Tribunal and as the application has been filed beyond the period of one year from the date of constitution of this Tribunal, the relief sought for is clearly barred by limitation. Hence, this application dismissed but without costs.</p> <p style="text-align: right;">P.A Vice-Chairman</p> <p style="text-align: right;">M Member (Judicial)</p>